



2026:AHC:14911

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 668 of 2026

Anoop Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajay Kumar Srivastava, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner was posted as Jail Warder in 2006, however, on 16.09.2025, the Senior Superintendent, Central Jail Moradabad, has transferred the writ petitioner from Morabad to Prayagraj for special duty.
3. Learned counsel for the writ petitioner submits that there are certain problems which the family of the writ petitioner is facing, thus the claim of the writ petitioner for being repatriated to Moradabad be considered.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.2.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.
6. The protection shall only be available, once the writ petitioner joins the

post in question.

January 21, 2026
N.S.Rathour

(Vikas Budhwar,J.)